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द्वारा मामले पर निर्णय लिए जाने के बाद ही राज्य सरकार द्वारा ग्रागे की कार्यवाही संभव है। सकती हैं । मिलों के अधिप्रहण के बारे में सरकार द्वारा अभी तक कोई कार्यवाही नहीं की गई है।

बुलन्दशहर में सैनिक स्कूल का खोला जाना

953. श्री सत्यपाल मलिक: बया रक्षा मंत्री यह बताने की इथा करेंगे कि:

- (क) क्या सरकार उत्तर प्रदेश के ब्लन्दशहर जिले में एक सैनिक स्कल खोलने के किसी प्रस्ताव पर विचार कर रही है; ग्रीर
- (ख) यदि हां, तो इस सम्बन्ध में ब्यौर क्या है?

रक्षा मंत्रालय में राज्य मंत्री (श्री के पी (सह देव): (क) ग्रीर (ख). जी नहीं । राज्य सरकार/संघ राज्य क्षेत्र के विशेष ग्रनुरोध पर ही सैनिक स्कूल खोला जाता है। सम्बन्धित राज्य सरकार/ संघ राज्य क्षेत्र को इस पर होने वाला ममग्र प्ंजीगत व्यय वहन करना होता है ग्रार स्कूल पर होने वाले ग्रावर्सी व्यय का ग्रधिकांश भाग भी वहन करना होता है। बुलन्शहर जिले अं सैनिक स्कूल खोलने के बारे में उत्तर प्रदेश सरकार से कोई अनुरोध प्राप्त नही हुआ है ।

सेना में भर्ती के लिए शैक्षणिक ग्रर्हताओं बढाया जाना

954. श्री सत्यपाल मलिक : क्या र क्षा मंत्री यह बताने की हुपा करेंगे कि क्या यह सच है कि सेना में सिपाही की भर्ती के लिए शैक्षिक अह ताम्रों के बढ़ाये जाने से नौजवान नेना में पती होने के लिए काफो हवोत्साहित हो गये है ?

रक्षा मंत्रालय में राज्य मंत्री (श्री कें पों सिंह देव) : जी नहीं, इसके विषरीत उन्होंने इसमें ज्यादा उत्तात जाहिर किया है।

Maintenance of Statutory Registers by Apparels Exports Promotion Council

955. SHRI GULAM MOHI-UD-DIN Minister SHAWL: Will the COMMERCE be pleased to state:

- (a) whether Goernment are aware that the Apparels Export Promotion Council which has 4 high ranking Government Officers serving on its Executive Committee do not maintain statutory Registers;
- (b) what are the Registers required to be maintained by the Council statutorily:
- (c) what are the responsibilities of the Government Officers on the Executive Committee of the Council in such matters; and
- (d) if the answer to part (a) above be in the affirmative, what action, if any has been taken by the concerned Government Officers?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR): (a) and (b) According to the Apparels Export Promotion Council, the following statutory registers are required to be maintained by the Council as per the Companies Act. 1956:

- 1. Register and index of Members.
- 2. Minutes Book of the Executive Committee Meetings.

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- 3. Minutes Book of proceedings of the General Meetings.
- 4. Register of particulars of Executive Committee Members and Secretary.

All these registers are being tained by the Council.

- (c) The role of the Government Nominees is to advise and guide the Council in respect of Government policies.
- (d) In view of reply to (a) and (b) above, the question does not arise.

Foreign Exchange Reserves

956. SHRI NARENDRA SINGH . Will the Minister of FINANCE be pleased to state:

- (a) what is the percentage of rise in India's foreign exchange reserves during 1982-83 and 1983-84 and the comparative reserve figures as on March 31, 1982, 1983 and 1984 pectively; and
- (b) what are the factors attributable for the increase and to extent?

THE MINISTER \mathbf{OF} FINANCE (SHRI PRANAB KUMAR MUKHER-JEE): (a) The level of foreign exchange reserves (excluding Gold and Special Drawing Rights) as on 31st March, 1982, 1983 and 1984 along with the percentage rise during 1982-83 and 1983-84 was as indicated below: -

Date			Amount (Rs. Crores)	Perecen- tage Varia- tion
31-3-82		•	3354.47	
31-3-83			4265.26	+27.15

4265.26

5497.85

+27.15

+28.go

31-3-84

make an estimate of the relative contribution of various factors (such as. increase in domestic production in crucial areas, remittances, non-resident deposits, other invisibles, etc.) to the improvement in reserves position in 1983-84.

12.00 NOON

[Mr. Deputy Chairman in the Chair]

PAPERS LAID ON THE TABLE

SHRI SURESH KALMAD! (Maha-Sir. there is a constirashtra). tutional crisis in Jammu and Kashmir (Interruptions)

SHRI DIPEN GHOSH (West Bengal): Sir, I want to draw your attention. . .

MR. DEPUTY CHAIRMAN: Just a minute. Let the Papers be laid on the Table. (Interruptions) I will call al! of you.

First, let the Papers be laid on the Table.

Shri Sethi, please.

Document entitled "The Approach to the Seventh Five-Year Plan, 1985-90

PLANNING THE MINISTER OF (SHRI P. C. SETHI): Sir, I beg to lay on the Table a copy (in English and Hindi) of the document entitled "The Approach to the Seventh Five Year Plan-1085-90." [Placed is Library. See No. LT-8514/84].

- I. Navy Leave (Amendment) Regulations, 1984
- II. Coast Guard Officers (General Duty) Recruitment (Amendment) Rules, 1984

THE MINISTER OF STATE IN THE DEFENCE (SHRI \mathbf{OF} MINISTRY K. P. SINGH DEO): Sir, I beg to lay on the Table:-

I. A copy (in English and Hindi) of the Ministry of Defence Notification S.R.O. No. 114, dated the

⁽b) The above figures include drawls from the I. M. F. under the Extended Fund Facility. It is not feasible to